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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

OA.1239/99

dt.21.1.2000

Between

S. Suresh Bodge

: Applicant

and

1. Chief Controller of
Defence Accounts (Pension)
Govt. of India
Allahabad

2. Chief Engineer
Southern Command (HQ)
Min. of Defence, Pune

: Respondents

Counsel for the applicant

: KLN Rao, Advocate

Counsel for the respondents

: M.C. Jacob
CGSC

Coram

Hon. Mr. B.S. Jai Parameshwar, Member (Jdhl.)

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Order

Oral order (per Hon. Mr. B.S. Jai Parameshwar, M(J)

Heard Mr. Suresh Bodge for Mr. K.L.N. Rao, learned counsel for the applicant and Mr. M.C. Jacob, learned counsel for the respondents.

1. On 17.11.1999 the learned counsel for the respondents submitted that by proceedings dated 6.10.1999 the revised pension and pensionary benefits due to the applicant have been determined and sent to the office and the applicant may receive the same within a short time. On this ground the learned counsel for the applicant prays for time so that by then the applicant shall receive the said proceedings.
2. It is now stated for the applicant that the proceedings have been received and payment has not been made.
3. The respondents shall pay the retiral benefits in accordance with the proceedings dated 6.10.1999 within 29.2.2000.
4. With the above observations the OA is disposed of. No order as to costs.



(B.S. JAI PARAMESHWAR)
Member(Judl.)

Dated : 21 January, 2000
Dictated in Open Court



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

1ST AND 2ND COURT

COPY TO:

1. HON. J
2. HON. M (ADMN.)
3. HON. M (JUDL.)
4. D.R. A (ADMN.)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE HON'BLE MR. JUSTICE D. H. NASIR
VICE CHAIRMAN

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMN.)

THE HON'BLE MR. B. S. JAI PARAMESWAR
MEMBER (JUDL.)

* * *

DATE OF ORDER: 21/1/2000

MA/RA/CP.NO.

IN

OA. NO. 1239/99.

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP. CLOSED

RA. CLOSED

(7 copies)

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDER REJECTED

NO ORDER AS TO COSTS

Central Administrative Tribunal
HYDERABAD BENCH / DESPATCH

27 JAN 2000

HYDERABAD BENCH